

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:366
ANSWERED ON:23.11.2011
OIL COMPANIES DUES TOWARDS AI
Singh Alias Pappu Singh Shri Uday

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India (AI) owes oil-marketing companies more than Rs. 2000 crore;
- (b) if so, the details thereof;
- (c) whether the national carrier has sought extension and discounts on payments;
- (d) if so, the details and the responses thereof; and
- (e) the steps proposed to be taken to make the airline viable in view of the increasing oil prices?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) and (b): Yes, Madam. At the end of first fortnight of September, 2011, the outstanding dues, excluding interest, of Air India and its subsidiaries companies are as under:-

Oil Companies Rs. in crore

Indian Oil Corporation 1563.67

Bharat Petroleum Corporation 409.82

Hindustan petroleum Corporation 337.16

Total: 2310.65

(c), (d) and (e): Air India had requested for a credit period of three months to the Group of Ministers which was approved in the meeting held on October 28, 2011. The credit period however was agreed without exempting Air India from payment of interest. Air India has also prepared a Turnaround and Financial Restructuring Plan to improve its financial and operational performance.